

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-160-2020**

Village Panchayat of Quelossim Petitioner.

Versus

State of Goa & Ors. Respondents.

Mr. Nigel Da Costa Frias, Advocate for the petitioner.

Mr. D.Pangam, Advocate General with Ms. Maria Correia, Addl.
Government Advocate for the respondent nos.1 and 2.

Coram : M. S. SONAK, &

SMT. M. S. JAWALKAR, JJ.

Date : : 12th October, 2020

P.C.:

Stand over to 02.11.2020.

2. The respondents to consider whether a fresh circular can be issued by incorporating not only the contents of the addendum

dated 18.09.2020 but also clarifying whether the orders made by Appellate Authorities will also be placed before them in order to enable the Panchayat to decide whether the same are required to be challenged by taking appropriate proceedings.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-